208	Written Answers to	[RAJYA SABHA]	Unstarred Question
1	2		3
24.	Sikkim		4.06
25.	Tamil Nadu		364.7
26.	Telangana		191.70
27.	Tripura		25.02
28.	Uttar Pradesh		1520.6
29.	Uttarakhand		61.94
30.	West Bengal		601.84
31.	Andaman and Nicobar Islands		0.63
32.	Daman and Diu		1.19
33.	Dadra and Nagar Haveli		2.36
34.	Lakshadweep		0.22
35.	Chandigarh		4.96
36.	Puducherry		6.34
	Total		8134.94

Legislation on direct selling

3889. SHRI MD. NADIMUL HAQUE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government is thinking of coming up with a legislation on direct selling;
 - (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government has taken cognizance of the law enforcement agencies wrongfully booking genuine direct selling firms under the Price Chits and Money Circulation Schemes (Banning) Act; and
 - (d) if so, the details of action taken by Government to rectify the above?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO): (a) and (b) Ministry of Consumer Affairs, Food and Public Distribution, Department of Consumer

Affairs notified the Direct Selling Guidelines, 2016 in the Gazette of India on 26.10.2016 as guiding principles for State Governments to consider regulating the business of direct selling and multi-level marketing and strengthen the existing regulatory mechanism on direct selling and multi-level marketing for preventing fraud and protecting the legitimate rights and interests of consumers. State Governments/Union Territories, being enforcement agencies, may take necessary action to implement these guidelines. In terms of the Direct Selling Guidelines, 2016, State Governments will set up a mechanism to monitor/supervise the activities of direct sellers, direct selling entities regarding compliance with the guidelines. Besides, the Consumer Protection Bill, 2019 has been introduced in Lok Sabha on 8th July, 2019 which seeks to provide the measures to be taken by the Central Government to prevent unfair trade practices in direct selling.

(c) and (d) In terms of the Direct Selling Guidelines, 2016, no person or entity will participate in money circulation scheme in the garb of direct selling business. Ministry of Finance, Department of Financial Services has intimated that there is no information available with them that law enforcement agencies are wrongfully booking genuine direct selling firms under the Prize Chits and Money Circulation Scheme (Banning) Act, 1978.

Lack of proper storage facilities for foodgrains

3890. SHRI PARIMAL NATHWANI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government is aware that foodgrains are wasted every year during the rainy season due to lack of proper storage facilities, if so, the details thereof;
 - (b) the action plan prepared by Government to deal with the said problem;
- (c) whether Government has fixed any accountability in this regard, if so, the details thereof:
- (d) the foodgrain storage capacity of public and private sector godowns separately in the country at present; and
- (e) the total quantum of foodgrains stored in these godowns at present alongwith the storage capacity lying unused?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO): (a) No wastage/